

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 303/MP/2023**

Subject : Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.

Petitioner : Haryana Power Purchase Centre

Respondents : JKSPDCL

Date of Hearing : **30.4.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tushar Mathur, Advocate, HPPC  
Shri G.M. Kawoosa, Advocate, JKSPDCL

**Record of Proceedings**

At the outset, the learned counsel for the Respondent sought time to file its written submissions in the matter. The learned counsel for the Petitioner, however, prayed that the Commission may list the matter for hearing at an early date.

2. The Commission, after hearing the parties, adjourned the hearing of the petition. However, the Commission directed the parties to file the following additional information, after serving a copy to the other on or before **6.6.2025**:

*(a) Whether the present dispute is arbitrable?*

*(b) There is no PPA showing that JKSPDCL is under an obligation to supply additional power to the Petitioner. In this background, (i) the relevant provision under which the JKSPDCL can be directed to start supply of the additional power to the Petitioner, and (ii) the legal recourse available to the Petitioner, shall be indicated.*

3. The Petition will be listed for hearing on **17.6.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

